

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.1257 OF 2015
(Arising out of SLP(Crl.)No.6815 of 2015)

DR. SHIVRAJ S/O NAMDEO GAIKWAD
(LALIKAR)

... APPELLANT(S)

VS.

STATE OF MAHARASHTRA & ANR.

... RESPONDENT(S)

J U D G M E N T

ANIL R. DAVE, J.

1. Heard the learned counsel.
2. Leave granted.
3. Ad-interim relief granted on 20th August, 2015,
is made absolute.
4. The appeal is disposed of as allowed to the
above extent.
5. The learned counsel appearing for the
appellant has submitted that the appellant shall
extend his cooperation to the Investigating Officer.

.....J.
[ANIL R. DAVE]

.....J.
[ADARSH KUMAR GOEL]

New Delhi;
21st September, 2015.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).6815/2015

(Arising out of impugned final judgment and order dated 22/07/2015 in CRLA No.2130/2015 passed by the High Court Of Bombay At Aurangabad)

DR. SHIVRAJ S/O NAMDEO GAIKWAD (LALIKAR) Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ANR. Respondent(s)

Date : 21/09/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Arvind V. Savant, Sr.Adv.
Mr. Sudhanshu S. Choudhari, Adv.
Mr. Vatsalya Vigya, Adv.

For Respondent(s) Mr. N.R. Katneshwarkar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is disposed of as allowed in terms of the
signed order.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar

(Signed order is placed on the file)